

Business Standard
on 15/10/2019

CS.P. Sriram
Insolvency Professional

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF BHARATH COAL CHEMICALS LIMITED RELEVANT PARTICULARS		
1.	Name of the corporate debtor	BHARATH COAL CHEMICALS LIMITED
2.	Date of incorporation of corporate debtor	13/07/2009
3.	Authority under which corporate debtor	Registrar of Companies, Chennai, Tamil Nadu
4.	Corporate identity number / limited liability identification number of corporate debtor	U24119TN2009PLC072263
5.	Address of the registered office and principal office (if any) of corporate debtor	4th Floor, Sigappi Achi Building, No: 18/3 Rukmini Lakshmi Pathi Road, Egmore, Chennai, Tamil Nadu 600008
6.	Insolvency commencement date in respect of the corporate debtor	10 th October 2019 [Order Received on 12 th October, 2019]
7.	Estimated date of closure of insolvency Resolution process	6 th April, 2020 (180 days from the Date of Commencement)
8.	Name and registration number of the interim resolution professional	Name: P. Sriram, Registration No: IBBI/IPA-002/IP-N00292/2017-18/10895
9.	Address and email id of the interim resolution professional	No:10/17, Anandam Colony, South Canal Bank Road, Mandaveli, Chennai-600028, Email Id : srirampcs@gmail.com
10.	Address and email to be used for correspondence with the interim resolution professional	Same as column. 9 above
11.	Last date for submission of Claims	24th October, 2019
12.	Classes of creditors, if any under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Ascertained as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representatives of creditors in a class (Three names for each class)	Not Ascertained as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorised representatives are available at:	(a) Weblink: http://ibbi.gov.in/downloadform.html Physical Address: same as above in entry no.9 (b) Not Ascertained as per information available with IRP

Notice is hereby given that the National Company Law Tribunal, Division Bench, Chennai has ordered the commencement of a corporate insolvency resolution process of Bharath Coal Chemicals Limited vide order dated 10th October, 2019 and received on 12th October, 2019. The creditors of Bharath Coal Chemicals Limited, are hereby called upon to submit a proof of their claims on or before 24th October, 2019 i.e. fourteen days from the appointment of the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means. The submission of proof of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

In order to get a copy of the form, you may download the relevant forms in the website www.ibbi.gov.in and Insolvency and Bankruptcy Board of India (Insolvency resolution process for corporate persons) Regulations, 2016.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 14.10.2019
Place: Chennai

P.Sriram
Interim Resolution Professional
IBBI/IPA-002/IP-N00292/2017-18/10895



Regn. No: IBBI/IPA-002/IP-N00292/2017-18/10895
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